

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No: 615/MP/2025

Coram:

**Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member**

Date of Order: 30th August, 2025

In the matter of:

Petition under Section 79(1)(c) and (f) of the Electricity Act, 2003 read with Regulations 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access) Regulations, 2022 challenging CTUIL's communications dated 17.4.2025, 5.5.2025 and 13.5.2025 in relation to the timelines for submission of land-related documents for 100 MW connectivity granted on 30.12.2024 at Bikaner III Pooling Station.

And in the matter of:

First Energy Private Limited,
Thermax House 14, Mumbai Pune Road,
Wakdewadi, Pune- 411003,
Maharashtra

...Petitioner

Vs.

Central Transmission Utility of India Limited,
Floors No. 5-10, Tower 1, Plot No. 16, IRCON,
International Tower, Institutional Area,
Sector 32, Gurugram- 122001,
Haryana

...Respondent

Parties Present:

Shri Samikrith Rao, Advocate, FEPL
Shri Krishan Singh Rana, Advocate, FEPL
Shri Ranjeet Singh, CTUIL
Shri Lashit Sharma, CTUIL

ORDER

The present Petition has been filed by the Petitioner, First Energy Private Limited ('FEPL'), seeking the following relief(s):

“(a) Hold and declare that the timeline for submission of land related documents under Regulation 11-A (1) of the GNA Regulations is to be reckoned from 04.06.2024 i.e., the date of the Revised In-principle Grant;

(b) Quash and set aside CTUIL’s communications dated 17.04.2025, 08.05.2025 and 13.05.2025 requiring compliance of timelines under Regulation 11-A (1) of the GNA Regulations by 13.06.2025 (calculated from the In-Principle Grant of Connectivity dated 13.12.2023 issued for Bikaner-IV);

(c) Hold/ clarify that the Petitioner is required to comply with the timelines reckoned from 04.06.2024 (i.e., the date of the Revised In-Principle Grant for Bikaner-III PS);

(d) In the alternative to the prayers above, exercise its power under Regulations 41 and 42 of the GNA Regulations and thereby direct CTUIL to accept the land related documents under Regulation 11-A (1) of the GNA Regulations by 04.12.2025, for utilisation of Connectivity dated 30.12.2024 granted to the Petitioner for Bikaner-III substation under Regulation 5.8(xi)(c) of GNA Regulations 2022;

(e) Pass such other and further orders which are deemed fit and proper in the facts and circumstances of the case”.

2. During the course of the hearing on 31.7.2025, the Petitioner sought permission to withdraw the present Petition with a liberty to approach the Commission, if required, in accordance with law and also to file an appropriate affidavit to this effect. Considering the same, the Commission permitted the Petitioner to file its affidavit.

3. The Petitioner, vide its affidavit dated 12.8.2025, has submitted that the Petitioner has furnished the requisite land documents for 188.72 acres of land to CTUIL vide its email dated 6.6.2025. CTUIL has also verified the same and communicated FEPL through its letter dated 30.6.2025 that the Land Bank Guarantee (No. 1636010001773) of Rs.10 Crores furnished by it stands discharged from any obligation to CTUIL. As per the Petitioner, in terms of such developments in the matter, the prayers in the present Petition have been rendered infructuous and accordingly, the Petitioner may be permitted to withdraw the Petition, with liberty to approach the Commission, in accordance with law, if the need so arises in the future

for its other projects.

4. Considering the submissions of the Petitioner made in the affidavit dated 12.8.2025, the Petitioner is permitted to withdraw the present Petition.

5. Accordingly, Petition No. 615/MP/2025 is disposed of, as withdrawn.

Sd/-
(Ravinder Singh Dhillon)
Member

Sd/-
(Harish Dudani)
Member

Sd/-
(Ramesh Babu V.)
Member

Sd/-
(Jishnu Barua)
Chairperson